

**Proforma for reporting details of profits remitted to Head Office
by foreign banks operating in India**

Name of the bank

i)	Financial Year	
ii)	Income of the bank during the year	
iii)	Expenditure in India (including H.O. Expenses charged)	
iv)	Net Profit as per the Profit & Loss Account	
v)	H.O. expenses charged to P & L Account	
vi)	Allowable H.O. expenses under Section 44C of Income Tax Act	
vii)	Taxable H.O. expenses (v - vi)	
viii)	Actual provisions made for tax	
ix)	Other provisions (beyond tax allowable ceilings)	
	- for tax	
	- for bad & Doubtful debts	
	- for terminal benefits of the staff	
x)	Taxable Surplus [(iv + vii + viii + ix)]	
xi)	Provision for tax calculated at full rate * on the entire amount of surplus i.e. on (x) (* rate to be specified)	
xii)	Amount transferred to reserves (give details)	
xiii)	Adjustment towards outstanding tax liabilities of previous years, if any (+ or -)	
xiv)	Amount, if any, retained in India for meeting CRAR requirements	
xv)	Remittable surplus [(x) - (vii + ix + total of xi to xiv)]	
xvi)	Amount of Remittable surplus remitted to H.O. and the rate of exchange applied	
xvii)	Date of remittance	
xviii)	Capital funds on the date of remittance	
xix)	CRAR on the date of remittance	

Certified that -

- (i) The entire income of the bank included in the accounts for the year had accrued from sources in India and the provisions of B.R. Act, 1949 and the directions issued by RBI in this regard have been complied with. (In case a part of the income had accrued outside India, the certificate should clearly indicate that the amount thereof was repatriated to India immediately on realisation).
- (ii) The amount set aside as provision for tax is adequate to cover the tax liabilities of branch(es) in India of the bank for the year in question.

Chief Executive Officer of the bank
(Name of the signatory and stamp)

Auditors of the bank
(Name of the signatory and stamp)